

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75038 of 2022
and
Service Tax Appeal No.78703 of 2018**

(Arising out of Order-in-Appeal No.198/KA-I/2018 dated 22.05.2018 passed by Commissioner (Appeals) of Central Excise, Kolkata Audit I & CGST & Excise, Kolkata)

Commissioner of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204, West Bengal
Appellant

VERSUS

M/s Navayuga Engineering Company Ltd.

DN-24, Matrix Tower, 5th Floor, Sector V, Salt Lake, Kolkata-700091

Respondent

APPEARANCE :

Shri J.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75040/2022
FINAL ORDER NO.75140/2022**

DATE OF HEARING : 14.03.2022

DATE OF DECISION : 14.03.2022

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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